

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2625/2002
MA NO. 2248/2002

This the 28th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Harish Chandra,
S/o Chander Mohan,
C/o Smt. Kanta Devi,
Lali Kalan Academy,
Ravinder Bhawan, New Delhi.
2. Sarjeet Singh,
S/o Jaswant Singh
R/o B-11-35,
Yamuna Vihar,
Delhi-32.

(By Advocate: Sh. S.K.Gupta proxy for
Sh. B.S.Gupta)

Versus

1. Union of India
Through Secretary,
Ministry of Water Resources,
Sharam Sakti Bhawan,
New Delhi.
2. Financial Advisor,
Ministry of Water Resources,
Sharam Sakti Bhawan,
New Delhi.
3. Controller of Accounts,
Ministry of Water Resources,
E-Wing, Shastri Bhawan,
New Delhi.

(By Advocate: Sh. Y.S.Chauhan proxy for
Sh. M.M.Sudan)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Heard counsel for the parties.

2. The main grievance of the applicant was that they should have been conferred temporary status for the relevant year. Thereafter they are entitled for regularisation. Counsel for respondents has placed on record an office order dated 4.3.2002 where the date for grant of temporary status has been revised. The date for grant of temproary status for applicant

(5)

(6)

No.1 has been revised from 8.5.91 to 6.9.94 and in case of applicant No.2 has been revised from 8.5.91 to 28.4.95. Simultaneously, the direction have also been issued to the Pay and Accounts Officer that the dues be paid as per DOPT order dated 10.9.93.

3. OA has become infructuous. The same is disposed of accordingly.



(KULDIP SINGH)
Member (J)

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